

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 252 of 2019**

**IN THE MATTER OF:**

**Avasarala Venkateshwar Rao**

**.....Appellant**

**Vs.**

**Servomax India Pvt. Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Rajesh Bohra, Advocate**

**For Respondents: Mr. G. Madhusudhan Rao, Liquidator  
Ms. Shweta Kapoor, Ms. Priya Pande, Ms.  
Khushboo, Advocates**

**O R D E R**

**17.07.2019** - By way of last chance, the Appellant is allowed to file rejoinder-affidavit within two weeks failing which the appeal may be disposed of on the basis of record.

Post the case for 'admission' on **6<sup>th</sup> August, 2019** on the top of the list.

The appeal may be disposed of on the next date of hearing.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)

ss/sk